

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 19th August, 1975.

NOTIFICATION  
INCOME TAX

NO. 1046(F.No.404/94/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri K.V. Srikantan and Shri R.S. Manian who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of Shri S. Kulandaivelu and Shri S.L. Narasimhan made under Notification No.50(F.No.404/46/71-ITCC) dated the 22nd February, 1971 are hereby cancelled.

3. This notification shall come into force with effect from the date the officers in paragraph 1 take over as Tax Recovery Officers.

Sd/-

(V.P. Mittal)


Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 1046(F.No.404/94/75-ITCC):

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(A.G. Saha)  
Section Officer